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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.26 of 2013
Cuttack this the 29th day of January, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)
.....

Romesh Ashok,
Aged about 28 years,
S/o.Ashok Kr.Gishwamami,
Resident of Gomoh,
PO.Gomoh,
Ps.Hariharpur,
Dist. Dhanbad (Jharkhand),
Working as Helper,
East Coast Railway,
Khurda Road,
Khurda.

...Applicant
(Advocate:M/s.B.B.Mohanty,M.R.Hanischandra,B.Tripathy)

-VERSUS-

Union of India represented through

1. General Manager,
East Coast Railway,
ECO Rail Sadan,
South Block,
2nd floor,
Mancheswar,
Bhubaneswar-751 017.
2. Member Secretary,
Railway Recruitment Board,
Secunderabad,
At/Po. South Lallaguda,
Dist. Secunderabad-500017 (A.P.)
3. The Chief Personnel Officer,
ECOR Sadan,
South Block,
2nd Floor,
Mancheswar,
Bhubaneswar-751 017.

.....Respondents

(Advocate: Mr.T.Rath)

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O R D E R (oral)

A.K.PATNAIK, MEMBER (J)

The Applicant, Romesh Ashok, working as Helper, East Coast Railway, Khurda Road, Khurda has filed this Original Application praying for the following reliefs:

“to direct the respondents to issue appointment letter in favour of the applicant as against the post of Ticket Collect/ECCA immediately and forthwith on the basis of the recommendation/empanelment made in pursuance of Employment Notice No.JE N01/08 by the Railway Recruitment Board Secunderabad or in the alternative the applicant may be adequately and suitably compensated by the respondents for the loss sustained as the applicant has been deprived of appointment for no fault him which this Hon’ble Tribunal may think fit and proper in the facts and circumstances of this case.”

2. It is the case of the Applicant that though he was selected and empanelled in a regular process of selection for the post of Ticket Collector/ECCA, for the reasons best known to the Respondents, despite representation, he has not been issued the offer of appointment till date and therefore, due to non response, he has been continuing in dark. We find that the applicant has made representation to the Chief Personnel Officer, East Coast Railway Sadan, Mancheswar, Bhubaneswar (Respondent No.3) on 14.2.2012 copy of which has been placed on record at Annexure-A/3. According to the Learned Counsel for the Applicant the Chief Personnel Officer (Respondent No.3) is the competent authority to issue the offer of appointment to the post in question, in favour of the Applicant.

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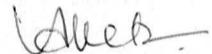
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3. In view of the above, since the grievance as raised in his representation at Annexure-A/3 is still pending for consideration we are not inclined to admit this OA. Hence, without expressing any opinion on the merit of this matter, this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider and dispose of the grievance of the applicant as raised in Annexure-A/3 and communicate the decision in a well reasoned order to the applicant within a period of two months from the date of receipt of copy of this order. No costs.

4. Copy of this order along with OA be sent to the Respondent No.3 in the event the applicant furnishes postal requisite which learned Counsel for the Applicant undertakes to do within a period of three days hence.


(R.C.MISRA)
Member (Admn.)


(A.K.PATNAIK)
Member (Judl.)